© കേരള സർക്കാർ Government of Kerala 2023



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

## കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം

**EXTRAORDINARY** 

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

## SECRETARIAT OF THE KERALA LEGISLATURE

**NOTIFICATION** 

No. 12311/Table-1/2023/Leg

Thiruvananthapuram,  $16^{\text{th}}$  September , 2023.

In exercise of the powers conferred by sub-clause (a) of clause (2) of Article 174 of the Constitution of India, the Governor of the State of Kerala hereby prorogues the Ninth Session of the Fifteenth Kerala Legislative Assembly with effect from September 14, 2023 at the conclusion of its sitting.



2

ഇന്ത്യൻ ഭരണഘടനയുടെ 174-ാം അനച്ഛേദം (2)-ാം ഖണ്ഡം (എ) ഉപഖണ്ഡപ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സംസ്ഥാന ഗവർണർ പതിനഞ്ചാം കേരള നിയമസഭയുടെ ഒൻപതാം സമ്മേളനം 2023 സെപ്റ്റംബർ 14-ാം തീയതി അതിന്റെ യോഗം അവസാനിച്ചതു മുതൽ സമാപിപ്പിച്ചിരിക്കുന്നു.

By Order of the Governor,

A. M. Basheer, Secretary, Legislative Assembly.

